

পঞ্জীয়ন নম্বৰ ক-১২

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ৰাজপত্ৰ

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৰ্ব্ব শ্ৰাবণ প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No. 143 Dispur, Friday, 23rd October, 1987, 1st Kartika,
1909 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 20th October 1987

No. LGL. 56/84/135.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Assam Act No. XVIII of 1987

Received the assent of the Governor on 19th October, 1987.

THE ASSAM TOWN AND COUNTRY PLANNING
(AMENDMENT) ACT, 1987

An
Act

further to amend the Assam Town and Country
Planning Act, 1959.

Preamble. Whereas it is expedient further to amend the Assam Town and Country Planning Act, 1959 (Act II of 1959), hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Thirty-eighth Year of the Republic of India, as follows :—

**Short title,
extent and
Commence-
ment.**

1. (1) This Act may be called the Assam Town and Country Planning (Amendment) Act, 1987.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment
of Section 3.**

2. In the principal Act, in Section 3, in subsection (1), after clause (xi), the following new clauses shall be inserted, namely :—

“(xii) Commissioner, Planning and Development.

(xiii) Commissioner and Special Secretary, Transport.

(xiv) Secretary, Department of Environment.”

MD. SAADULLAH,
Secretary to the Govt. of Assam,
Legislative Department.